- (2) G.S.R. 377 (E), dated the 4th June, 2014, notifying authorities covered under the title 'railway authority'.
- (3) G.S.R. 378 (E), dated the 4th June, 2014, appointing the Health or Commercial Inspectors, wherever assigned the duties of monitoring cleanliness, thereby vesting them with the powers, within their jurisdiction, which shall be decided by the officer nominated by the Additional Divisional Railway Manager in the Division and the Senior Administrative Grade or Junior Administrative Grade Officer of the Department maintaining the sanitation for the jurisdiction of respective Production Units or Research Designs and Standards Organization respectively.

[Placed in Library. For (1) to (3) See No. L.T. 133/16/14]

- II. A copy each (in English and Hindi) of the following papers:—
 - (a) Annual Report and Accounts of the Rail Land Development Authority (RLDA), New Delhi, for the year 2011-12, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 132/16/14]

- III. (a) Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and Promotion Categories on the Railways, for the year ending 31st March, 2013.
 - (b) Statement giving reasons for the delay in laying the paper mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 131/16/14]

...(Interruptions)...

- I. Report and Accounts (2010-11) and 2012-13 of various Public Limited Companies
- II. Memorandum of Understanding (2014-15) between the Government of India and HAL, KAPL and BCPL
- III. Outcome Budget (2014-15) of Ministry of Chemicals and Fertilizers

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री निहाल चन्द) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section
 (1) (b) of Section 394 of the Companies Act, 2013:—
 - (i) (a) Thirtieth Annual Report and Accounts of the Bengal Chemicals and Pharmaceuticals Limited (BCPL), Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 94/16/14]

- (ii) (a) Fifty-ninth Annual Report and Accounts of the-Hindustan Antibiotics Limited (HAL), Pune, for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 93/16/14]

- (2) Statement each (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.
- II. A copy each (in English and Hindi) of the following papers:—
 - (i) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Pharmaceuticals) and Hindustan Antibiotics Limited (HAL), for the year 2014-15.

[Placed in Library. See No. L.T. 91/16/14]

(ii) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Pharmaceuticals) and Karnataka Antibiotics and Pharmaceuticals Limited (KAPL), for the year 2014-15

[Placed in Library. See No. L.T. 89/16/14]

(iii) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Pharmaceuticals) and the Bengal Chemicals and Pharmaceuticals Limited (BCPL), for the year 2014-15.

[Placed in Library. See No. L.T. 90/16/14]

IV. Outcome Budget, for the year 2014-15, in respect of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

[Placed in Library. See No. L.T. 233/16/14]

...(Interruptions)...